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Title: Regarding problems of fishermen community.

SHRI VINAY KUMAR SORAKE (UDUPI): Sir, the National Fishworkers Forum, a confederation of fishermen's societies all over India, has been agitating for acceptance by the Centre of the charter of demands presented during their week-long Dharna in Delhi during December, 2001. The demands include *inter alia*: (1) enactment of Marine Fishing Regulation Act; (2) implementation of Murari Committee recommendations; (3) enhancement in quota of fuel for traditional and small mechanised sector; (4) cancellation of all licences issued to foreign fishing vessels by the Commerce Ministry; (5) review of regulations under Coastal Regulation Zone Act to remove impediments to the continuation of the existing habitats and constructions of the new huts by the fishermen community; (6) introduction of pension and other social security measures for fishermen and providing reservation for fisher-women in welfare and developmental schemes sponsored by the Centre; and (7) liquidating of all co-operative societies run by front-men of merchants, money-lenders and exporters of aqua-products. I urge the Centre to act upon the charter of demands and provide much wanted relief to fishermen communities without any delay.